## GOVERNMENT OF INDIA ENVIRONMENT, FORESTS AND CLIMATE CHANGE LOK SABHA

STARRED QUESTION NO:547 ANSWERED ON:05.05.2015 EIA GUIDELINES FOR PORTS AND HARBOURS Rathwa Shri Ramsinh Patalyabhai

## Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) the guidelines laid down for regulating the Environmental Impact Assessment (EIA) studies for the ports and harbours in the country including existing criteria for development projects;

(b) whether the Government has received representations from various States including Gujarat to accord clearance to projects in coastal stretches without comprehensive EIA report based on aforesaid guidelines; and

(c) if so, the details thereof along with the steps being taken by the Government in this regard?

## Answer

## MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) to (c) A statement is laid on the table of the House.

Statement referred to in reply to parts (a) to (c) of the Lok Sabha Starred Question No. 547 by Shri Ramsinh Rathwa regarding "EIA Guidelines for Ports and Harbours" for 05.05.2015:

(a): All developmental projects as specified in the EIA Notification, 2006 require prior environmental clearance. The prescribed guidelines for conduct of EIA study necessitate that sector and location specific Terms of Reference for the study is approved by the Expert Appraisal Committee constituted under EIA Notification, 2006.

(b) and (c) A request was received from the Government of Gujarat to consider port and harbour projects for Coastal Regulation Zone (CRZ) clearance in low and medium eroding coastal stretches based on rapid Environment Impact Assessment (EIA) instead of comprehensive EIA Report. A rapid EIA report is prepared based on one season data whereas the comprehensive EIA is prepared based on three season data. This requirement is uniformly applicable throughout the country. Hence, the proposal could not be considered.